

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 128/MP/2022

- Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter alia* seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003 and also seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
- Date of Hearing : 20.9.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Tata Power Company Limited (TPCL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.
- Parties Present : Shri Sajan Poovayya, Sr. Advocate, CGPL & TPCL
Ms. Nehul Sharma, Advocate, CGPL & TPCL
Shri Neelkandan Rahate, Advocate, CGPL & TPCL
Shri G Saikumar, Advocate, MSEDCL
Shri Ssahel Sood, Advocate, MSEDCL
Shri Tanishq, Advocate, MSEDCL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL, PSPCL & Haryana Utilities
Ms. Poorva Saigal, Advocate, PSPCL & Haryana Utilities
Shri Shubham Arya, Advocate, PSPCL & Haryana Utilities
Shri Ravi Nair, Advocate, PSCPL & Haryana Utilities
Shri Ishan Kunavat, Advocate, Rajasthan Utilities
Shri Shashank, RUVNL

Record of Proceedings

During the course of hearing, the learned senior counsel for the Respondents 1, 2, 7 & 8 made detailed submissions in the matter. However, due to paucity of time, reply by learned senior counsel Mr Sajan Poovayya could not be concluded.

2. After hearing the learned senior counsel for the Respondents, the Commission directed the Respondent, GUVNL to clarify the workings of the cost of coal considered for energy charges as paid to CGPL for the supply during January – March, 2022 by 23.9.2022.

3. The Commission further directed the learned senior counsel for GUVNL to submit a short written note not exceeding three pages within two days of issuance of the ROP.

4. The matter remained part-heard. The Petition shall be listed for hearing on 27.9.2022 at 2.30.P.M.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**